

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO – 1442
ANSWERED ON 12/02/2026

IMPLEMENTATION OF SHANTI ACT

1442. SHRI HARSH VARDHAN SHRINGLA

Will the PRIME MINISTER be pleased to state:-

- (a) the present status of implementation of SHANTI Act including whether timelines have been notified for framing of rules, establishment of authorities and operationalisation of key provisions;
- (b) the rules, guidelines and institutional mechanisms proposed to ensure effective enforcement accountability and inter-agency coordination;
- (c) the measures taken to align the Act with India's civil nuclear cooperation commitments, while enhancing legal certainty and investor confidence; and
- (d) the manner in which the Act is expected to strengthen India's strategic legal framework for the peaceful nuclear use, ensuring safety security and adherence to international best practices?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) The SHANTI Act has received the assent of the President of India on 20 December 2025, which has been Gazette Notified. No, the timelines for framing of Rules, Regulations, polices and implementation of provisions of the Act has not been notified by the Government so far.
- (b) The SHANTI Act 2025 has the provision for drafting of Rules, Regulation and Policies for the effective implementation of the provisions of the Act. The SHANTI Act also provides power to the Central Government to establish Directorates, Wings and Divisions for the purposes of exercising its power or discharging its functions which includes effective enforcement of safety, security, safeguards, interagency coordination during radiation emergency and fixing accountability on licensee or holder of safety authorisation.

- (c) The SHANTI Act has aligned the important civil nuclear cooperations aspects in the legal framework to enhance nuclear energy share to meet the national goals in a manner that fully comply to the national and international commitments in the areas of safety, security, safeguards, Civil liability for nuclear damage.
- (d) The SHANTI Act provides legal framework for the promotion, development and use of atomic energy and ionizing radiation for the welfare of the people of India through nuclear power generation, application in healthcare, food, water, agriculture, research, industry, environment, innovation in nuclear science and technology and to provide for robust regulatory system for its safe and secure utilisation.
